

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**COMPANY APPEAL (AT) NO.49 OF 2017**

**In the matter of:**

**Doloo Tea Co (India) Ltd**

**...Appellants**

**Versus**

**Kanubhai C. Patel & Ors**

**... Respondents:**

**Present: Mr. Sakya Sen with Mr. Arik Banerjee, Mr Rajib Mullick and Mr. Paizer Mokter, Advocates for the appellants.**

**Mr. Surajit Nath Mitra, Sr. Advocate with Mr. D.N. Sharma, Mr. Nirnalya Dasgupta, Ms Debiyani Chatterjee, Ms Pritha Basu, Mr. Pankaj Bhatia, Mr. Dhruv Surana, Mr. Ashish Choudhury and Mr. Nipun Goel, Advocates for the Respondents.**

**Order**

**20.04.2017-** After some arguments, learned counsel for the appellant sought for and allowed to withdraw the appeal with the liberty to raise all the contentions before the National Company Law Tribunal, Guwahati Bench.

We make it clear that we have not decided any issue, including the question whether the petitioners have 1/ 10th of the total share capital of the company, except the question of substitution which stands decided.

The appeal is disposed of as withdrawn with aforesaid liberty.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Mr. Balvinder Singh)  
Member (Technical)

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